

**Central Administrative Tribunal, Lucknow Bench, Lucknow**

**OA No. 180/2011**

This the 29th day of April, 2011

**Hon'ble Shri Justice Alok Kumar Singh, Member (J)**

Raj Karan Singh aged about 54 years son of late Aalha Singh, resident of Village and Post- Sethmau, District- Barabanki

Applicant

By Advocate: Sri S.S.Rajavat

Versus

1. Union of India and others through Chief Post Master General, Lucknow.
2. Postal Superintendent, Barabanki.
3. Sub Divisional Inspector (Dak) Haidergarh Sub Division, Haidergarh, Barabanki.

Respondents

By Advocate: Sri S.K.Awasthi

**ORDER (Dictated in Open Court)**

**By Hon'ble Sri Justice Alok Kumar Singh, Member (J)**

1. M.P. No. 1113/2011: This is an application for taking preliminary objection on record. Allowed. Preliminary objection is taken on record.
2. Heard the counsel for parties and perused the material on record.
3. This O.A. has been filed for directing the opposite parties to provide the petitioner an appointment on compassionate ground.
4. The case of the applicant has borne out from the pleadings is that his father late Aalha Singh died in harness on 21.12.2005 while working as Gramin Dak Sevak Branch Post Master in Village and Post Sethmau, Tehsil Nawabganj, District- Barabanki. After his death, an application dated 7.7.2006 was submitted by the mother in favour of her son i.e. the applicant, for compassionate appointment and in response thereof, the Sub Divisional Inspector (Dak) sought certain documents vide letter Annexure -4. Those documents were submitted

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well in time. But no action whatsoever was taken in this regard. Finally, the applicant submitted representation dated 31.1.2011 (Annexure 6) which is still pending for disposal.

5. From the other side, a preliminary objection has been filed on the point of law of limitation. But in view of the above, there does not appear to be any laches as far as law of limitation is concerned.

6. The learned counsel for the applicant submits that it would meet the ends of justice that if this O.A. is decided with a direction to the respondents to decide his pending representation (Annexure-6) within a stipulated period by means of a speaking order. It appears to be an innocuous prayer. Therefore, having regard to the aforesaid facts and circumstances, this O.A. is allowed with a direction to the respondents to dispose of representation of the applicant (Annexure 6) within a period of 3 months from the date, a certified copy of this order along with a fresh copy of the aforesaid representation is submitted to them by the applicant. No order as to costs.

*Alok Kumar Singh*  
**(Justice Alok Kumar Singh) 29.4.11**  
**Member (J)**

HLS/-